

AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1986-87 and 1987-88 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—7809/89]

12.03 hrs.

**ESTIMATES COMMITTEE**

(I) **Statements showing action taken by Government on certain recommendations and final replies contained in various reports**

[*English*]

SHRI ASUTOSH LAW (Dum Dum): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-fifth Report of Estimates Committees (Eighth Lok Sabha) regarding action taken by Government in their Fortieth Report (Eighth Lok Sabha) on the Ministry of Health and Family Welfare—Medical Stores Organisation.

(II) **Eighty-first Report and Minutes**

SHRI ASUTOSH LAW: I beg to present the Eighty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Home Affairs—Andaman & Nicobar Islands and minutes of the sittings of the Committee relating thereto.

12.03 3/4 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**Hundred and Sixty-second Report**

[*English*]

SHRI R.S. SPARROW (Jullundur): I

beg to present the Hundred and Sixty-second Report (Hindi and English versions) of Public Accounts Committee on Madras Atomic Power project.

12.04 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**Fifty-eighth Report and Minutes**

[*English*]

SHRI VIRDHI CHANDER JAIN (Barmer): I beg to present the Fifty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Air India—Undue benefit to private operators and minutes of the sittings of the Committee relating thereto.

12.04 1/2 hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

**Forty-ninth Report**

[*English*]

SHRI ARVIND NETAM (Kanker): I beg to present the Forty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

[English]

SHRI CHIRANJI LAL SHARMA (Karnal): I have given a notice of privilege motion.

MR. SPEAKER: I will look into it.

SHRI CHIRANJI LAL SHARMA: For the last four days, people are sitting in *dharna* in front of our houses. This hampers our proper functioning. The Parliament Session is going on. I do not know what right they have got to disturb our peace of mind? How can we study?

MR. SPEAKER: Look here, on that day also, I had stated it on the floor of the House.

[Translation]

On that day too, when a mention was made about the demonstration in front of the house of Shri Jethamalani, I had said that it was wrong to do so. Whosoever indulges in such things does a wrong thing no matter to which party he belongs to. You have given a privilege notice. I will look into it. Whoever instigates, is also doing a wrong thing.

[English]

This is very bad. That is not the way to do things.

SHRI CHIRANJI LAL SHARMA: You send it to the Privileges Committee.

MR. SPEAKER: I will look into it.

SHRI S. JAIPAL REDDY (Mahbubnagar): Statements are being made by Ministers. (Interruptions)

MR. SPEAKER: This is nothing. You can give it to me. Statements are always made. I do not care about them. Yes, Mr. Banatwalla?

(Interruptions)

MR. SPEAKER: I have allowed Mr.

Banatwalla.

SHRI G.M. BANATWALLA (Ponnani): This is our Budget Session and accordingly we have the Finance Bill today, coming up. Under Rule 219 sub-rule (2) we have today the Finance Bill for the purposes of discussion. Now, I do concede that this being the Budget Session the Finance Bill has to be discussed and completed within the time allotted by you. (Interruptions) But as you know, the communal situation is very serious. You have been kind enough to allow a discussion which started on Monday.

MR. SPEAKER: We will do it.

SHRI G.M. BANATWALLA: Now it has been hanging in balance. If today we take the Finance Bill, then according to the procedure it goes on up to and including 2nd May and this discussion up to and including 2nd May hangs in balance. I will complete with only one sentence and that is, the communal riots today are the result of a conspiracy. That conspiracy has to be exposed in time. Otherwise, there will be escalation of violence. My appeal to you under Rule 219 sub-rule (2) is, for the Finance Bill you may please re-allocate time. It can be taken up after we complete the discussion on the communal situation. It is a very important question. During this Session I have been repeatedly asking for a discussion on this.

MR. SPEAKER: You said one sentence, but you are going on. Now listen to me. I am also perturbed at this situation. That is why I gave it the highest priority.

SHRI G.M. BANATWALLA: There is a conspiracy.

MR. SPEAKER: But we have to do certain things which are very important. The Business Advisory Committee in its thoughtful consideration did this thing. But we are not giving up this discussion and we shall come back to it.

SHRI G.M. BANATWALLA: After 2nd May?

MR. SPEAKER: I do not mind if the House takes this up. This is the position. This is before the House. You can take a decision. I am with the House. Whatever the House says, I will agree.

SHRI G.M. BANATWALLA: I am pleading it to you.

MR. SPEAKER: I put it to the House. You are the masters. You are my master. I am giving it to you for your consideration. Whatever the House likes, I will go along with it. But I know the situation. I really feel pained also at the grim situation and I do not like the way the things are going.

SHRI G.M. BANATWALLA: There is a conspiracy. Violence is spreading.

MR. SPEAKER: Shall we go on with the Finance Bill?

SHRI THAMPAN THOMAS (Mavelikara): We can take up the discussion on the communal situation and complete it, because it is half-discussed. Many of us have spoken. Only a few more remain. We can finish it and the Minister can reply.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I agree with them. But while we have the constraint of time so far as the Finance Bill is concerned, there is no constraint of time so far as the discussion on the communal situation is concerned. We would like to take it up. But I would like to appeal to Banatwallaji that we are equally concerned about the communal situation. All the members want to speak on it. But could we take it up after the Finance Bill because for the Finance Bill there is a constraint of time? This is my appeal.

MR. SPEAKER: We can do it also. I think we can tackle it by that time also. Now Mr. Birbal.

(Interruptions)

SHRI S. JAIPAL REDDY: Mr. Speaker, Sir...

MR. SPEAKER: Speaker is concerned only with what is stated on the floor of the House.

(Interruptions)\*

MR. SPEAKER: Nothing doing.

12.10 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for financial assistance to the farmers of Ganganagar district of Rajasthan whose crops were damaged by hailstorm

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, I want to raise the following matter under Rule 377.

"Sriganganagar district was hit by hailstorm on 22nd and 25th March, 1989 which caused heavy damage to the crops in 23 villages under Panchayats Lalgarh Jatan in Tehsil Bhadra, 55 villages under Tehsil Nohar and 39 villages under Tehsil Rawatsar. This area has experienced droughts successively for the last three years. Even though the crops were good this year, yet natural calamity was so severe that ripen crop of gram, mustard, wheat, maize and Taramira was completely destroyed.

12.11 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Therefore, I urge the Central Government that full compensation should be paid to the farmers for damage caused to the crops. At the same time, famine relief work should also be started so that these villages could be saved from desertion and the people could make a living."

\*Not recorded.